

## \_\_\_ Central Administrative Tribunal, Principal Bench

Contempt Petition No.324 of 2001 in Original Application No.1694 of 2000

New Delhi, this the 17th day of September, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman Hon'ble Mr. M.P.Singh, Member(A)

Shri Surjit Kumar S/o Shri Ichha Ram R/o House No.1 Nursery Lane Opp 19 Block Jorebagh New Delhi

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- Petitioner

(By Advocate: Sh.S.K.Gupta, proxy for Sh.B.S.Gupta)

## <u>Versus</u>

Shri A.K.Agarwal Secretary Ministry of Personnel, Training and Public Reforms, North Block New Delhi

- Respondent

(By Advocate: Shri A.K.Bhardwaj)

## ORDER(ORAL)

## By Justice Ashok Agarwal, Chairman

An order passed on 5.9.2000 in OA No.1694/2000 the basis of the present contempt petition. Respondents, in pursuance of the aforesaid order, passed an order on 6.8.2001. Since that order is adverse the interests of the applicant, he has instituted a separate OA seeking to impugn the same. Since aforesaid order has now been passed by the respondents, no case is made out to take action for contempt. In the circumstances, prayer made by Shri Gupta, learned counsel support of the contempt petition, leave granted to withdraw the petition. Contempt petition accordingly dismissed as withdrawn. No order as to costs.

(M.P. Singh)
Member(A)

Agarwal ) Chairman

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